

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 156/9/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.11.2017**

Name of the Company: Narmada Construction (Indore) Pvt Ltd.  
V/s.  
Agroh Infrastructure Developer Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				


**ORDER**

None present for Operational Creditor/ Petitioner. None present for Respondent.

Caveat no. 16/2017 filed by Corporate Debtor M.s Agroh Infrastructure but none present for caveator.

petitioner is directed to serve notice of date of hearing on corporate debtor along with copy of order and file proof of service.

List the matter on 16.11.2017 for objections of Respondent and for hearing before admission.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 09th day of November, 2017.